

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

CUSTOMS APPEAL No. 50962 of 2021

(Arising out of Order in Appeal No. 68(SM)/CUS/JPR/2021 dated 10.05.2021
passed by Commissioner of Customs (Appeals), Jaipur)

M/s. Dynamic Cables Ltd.
F-259-260, Road No.13,
VKI Area, Jaipur-302013.

...Appellant

Versus

Commissioner of Customs,
NCR Bulding, C Scheme,
Jaipur – 302005.

....Respondent

APPEARANCE:

None appeared for the appellant
Ms. Tamanna Alam, Authorized Representative for the Respondent

CORAM : HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing: **05/12/2022**

Date of Decision: **05/12/2022**

FINAL ORDER No. 51152/2022

DR.RACHNA GUPTA

None is present for the appellant. Perusal of file shows that the appeal is pending for more than one year and the appellant is either not appearing or is seeking adjournments, that too, without citing any reason. Vide Order dated 22.04.2020, last opportunity was already granted to the appellant to mark presence. However, still appellant opted to not to appear on 28th July, 2022 and an

adjournment thereafter was requested on 01.09.2022. Appellant again got absent on 04.11.2022.

2. Today also none is present for the appellant nor there is any request citing any cogent reason for absence and for not pursuing the matter. These circumstances are sufficient to hold that the appellant is not interested in pursuing the present appeal. The appeal is therefore, dismissed for want of prosecution.

[Order dictated & pronounced in the open Court]

(DR.RACHNA GUPTA)
MEMBER (JUDICIAL)

Anita